

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NOVUS GREEN ENERGY SYSTEMS LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Novus Green Energy Systems Limited.
2.	Date of incorporation of corporate debtor	17-07-2009.
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, Registrar Of Companies, Hyderabad.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40300TG2009PLC064410
5.	Address of the registered office and principal office (if any) of corporate debtor	Suite11, 2 nd Floor, Plot No.100, Siddhi, P&T Colony, Trimulgherry, Secunderabad-500015 Telangana.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 13-05-2022 (NCLT order copy received on 30-05-2022)
7.	Estimated date of closure of insolvency resolution process	26-11-2022 (based on the NCLT order copy received on 30-05-2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rachamallu Ramachandra Reddy, IBBI/IPA-001/IP/P-01472/2018-2019/12270
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.508, Block A1, TVS Lakeview Apts, Road No.10, Panchavati colony, Manikonda, Hyderabad-500089. umarachamallu12081961@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as S No.9
11.	Last date for submission of claims	13-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Novus Green Energy Systems Limited** on 13-05-2022 (NCLT order copy received on 30-05-2022).

The creditors of **Novus Green Energy Systems Limited** are hereby called upon to submit their claims with proof on or before **13-06-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Date and Place: 30-05-2022, Hyderabad.

Rachamallu Ramachandra Reddy
IBBI/IPA-001/IP/P-01472/2018-2019/12270

Rachamallu Ramachandra Reddy

